

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
IB-677/ND/2023
IA/474/2024

IN THE MATTER OF:
Central Bank of India

...PETITIONER

Vs.

Mrs. Prakash Kaur

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 22.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the RP

:Adv. Shubham Mittal.

ORDER

IA/474/2024

Ld. Counsel for the RP and RP in person are present. None appeared on behalf of the Personal Guarantor. On the last date of hearing i.e. 03.06.2024 also none appeared on behalf of the Personal Guarantor. Last opportunity was given to the Personal Guarantor for filing their response. No response has been filed so far. Personal Guarantor is therefore, set *ex parte*. List the matter for consideration of the report on **27.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)